

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 7**  
**CA(CAA)-52(PB)/2019**

**IN THE MATTER OF:**

Appolo Finance Ltd. and Sunrays Properties  
and Investment Company Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 02.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/Petitioner : Mr. Rajiv Malik, Adv. with Mr. Sanjay  
Dua, AR

**ORDER**

An affidavit of shareholders seeking dispensation of meeting is not on record. Learned counsel shall place on record all the necessary documents in addition to the affidavit.

List on 30.04.2019.

— Scl —

**(M. M. KUMAR)**  
**PRESIDENT**

— Scl —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**